Creation of posts in Super Bazar Comperative Store, Delhi

1752 SHRI GOVINDRAO ADIK: Will the Minister of CIVIL SUPPLIES. CONSUMER AFFAIRS AND PUBLIC DISRIBUTION be pleased to state:

- (a) whether the Chairman/General Manager of Super Bazar Cooperative Store Ltd., Delhi has been delegated with powers to create posts and also to fill up those posts;
- (b) if so, the pay scale upto which such posts can be created and whether recruitment rules for those posts have been framed:
- (c) how many of these posts have been created in the year 1993-94 and upto june 1994 indicating the reason in each case which necessitated creation of these posts inspite of the han imposed by Government:
- (d) the names of the persons appointed against each post, the dates of their appointment and whether the qualifications and experience are according to the recruitment rules; and
 - (e) if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES CON-AFFAIRS AND PUBLIC (SHRI KAMALUD-DISTRIBUTION DIN AHMED); (a) and (b) Supper Bazar has informed that under the provisions of the Delhi Coop, Societies, Act. 1972 and its bye-laws. The Managing Commipowers for ttee is vested with the creation and filling up of all categories of posts and for majority of the posts, Recruitment Rules already exist.

(c) to (e) During the year 1993-94, one post of System Analyst and two posts of Assistant Programmes were created for the Computer Division. This was necessitated to man the newly established Computer Division in the Store. No person has been appointed against these posts. Super Bazar has informed that all the applications received for System

Analyst were rejected as none of them was found suitable by the Departmental Selection Committee, and the applications received for the posts of Assistant Programmers are being scrutinised.

Revamping PDS in Bihar and Orissa.

1753. SHRI JANARDAN YADAV: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISRIBUTION be pleased to state:

- (a) whether Government are contemplating any scheme for revamping the Public Distribution System in Bihar and Orissa in 1994-95 in view af the increase in the number of Distribution System can be better managed; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MNISTRY OF CIVIL SUPPLIES, CON-SUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUD-DIN AHMED): (a) and (b) The Revamped Public Distribution System (RPDS) has been introduced in 22 States, including Bihar and Orissa, and five Union Territories. The RPDS Scheme was launched formally by the Prime Minister on 1-1-1992. The implementation of the RPDS Schome is continuing in all the States/UT, including Bihar and Orissa. In Bihar 156 Blocks have been identified in consultation with the State Government for implementation of Revamped Similarly in Orissa 143 Blocks PDS. have been identified. Increase in the number of Districts in these States will not lead to any change in the areas identified for coverage under RPDS.

Exclusion of income-tax payers from purview of PDS

1754 SHRI K. M. KHAN: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to refer to the answer to Starred Question 682 given in the Rajya Sabha on the 13th June. 1994 and state:

- (a) whether Government have benefited from the move of exculsion of incometax payers from the purview of Public Distribution System (PDS):
- (b) if so, the details thereof and if the reasons therefor.
- (c) whether Government propose to extend this facility to some other States and Union Territories; and
- (d) if so, the deails thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MANISTRY OF CIVIL SUPPLIES CON-SUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUD-DIN AHMED): (a) and (b) The Central Government has not taken any decision to exclude Income Tax payers from the purview of Public Distribution System (PDS) The recommendation of the Committee of Ministers on the National Policy on PDS, to exclude certain relatively better off categories of consumers from the supply of subsidised foodgrains through the PDS was made for ensuring the supply of larger and more meaningful quantities of PDS foodgrains to the needy and deserving sections of the society. The recommendation was not made for achieving any reduction in the level of food subsidy expenditure.

(c) and (d) Operational responsibility for implementation of the Public Distribution System including decisions on eligibility criteria is that of the State Government and UT Administrations. State Governments and UT Administrations can decide on their own regarding excluding of Income Tax payers from the supply of subsidised foodgrains and other PDS commodities.

Consumer consciousness amongst people

- 1755. SHRI K. M. KHAN: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISRIBUTION be pleased to state:
- (a) whether Government propose to take some measures to generate more consumer consciousness amongst the people and make them to resist more to misteading claims in advertisments:
 - (b) if so, the details therefor:
- (c) whether Government propose to amend the Drugs and Magic Remedies Act, 1954 to achieve the above mentioned objectives;
- (b) whether Government also propose to utilise electronic media to stir up consciousness about citizens' rights and consumer protection requirements:
- (e) if so, details thereof and if not, the reasons therefor;
- (f) whether Government also process to involve the States and Union Territories in this regard; and
- (g) if so, details thereof and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CON-SHMER AFFAIRS AND PUBLIC KAMALUD-(SHRI DISTRIBUTION DIN AHMED): (a) and (b) The Government has taken a number of measures consciousness increase consumer amongst people. Such measures include visual material. preparation of audio printed literature in the form of booklets, brochures, posters, postcard size material etc. in the field of consumer protection. It is also publishing a quarterly journal "Upabhokta Jagaran" which disseminates useful information to the consumers. The printed material is made available to consumer organisations free of cost,

fc) Yes, Sir.